

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA NO.04/2016 and  
CA No.33/2016**

**IN**

**CP No. 84(ND) 2010  
RT No.22/2016**

**Rajneesh Gupta & Ors.**

**...Petitioners**

**Versus.**

**M/s Essar Coatings India Ltd. & Ors.**

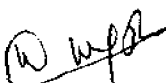

**...Respondents**

**Present:** Mr. Rajansh Thukral, Advocate and  
Mr. Bhupesh Gupta, Practising Company Secretary  
for petitioners.  
Mr. Mast Ram, Practising Company Secretary  
for Mr. Abhay K. Das, Advocate for respondents.

There is a written request from the learned counsel for the respondents for adjournment. Mr. Mast Ram, Practising Company Secretary appearing for Mr. Abhay K. Das, Advocate submits that Mr. Das was quite unwell. However, sur-rejoinder has still not been filed despite the directions passed vide earlier order dated 09.01.2017, directing to file sur-rejoinder at least three days before the date fixed. Let the sur-rejoinder, if any, be filed by 31.01.2017, otherwise the same will not be entertained.

The matter be listed for arguments on 17.02.2017. Learned counsel for petitioners, Mr. Rajansh Thukral submits that he has filed written submissions in the Registry on 20.01.2017. The same be taken on record.


Written submissions have not been filed by the respondents. It is directed

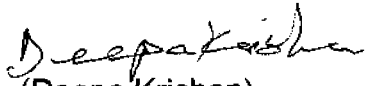
  


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that respondents would file two sets of written submissions, at least four days  
before the date fixed with the Bench Officer.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

January 25, 2017  
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